

**In the Court of Executive Magistrate (Tehsildar), Bhoranj,
District Hamirpur (H.P.)**

In the matter of :

Deepa Devi d/o Hans Raj, r/o Village Manoh Uppla, P.O. Karohta, Tehsil Bhoranj, District Hamirpur (H.P.) . . Applicant.

Versus

General Public . . Respondent.

Application u/s 13(3) of Birth and Death Registration Act, 1969 and Section 9(3) of H.P. Birth and Death Registration Rules, 2003.

Whereas, Deepa Devi d/o Hans Raj, r/o Village Manoh Uppla, P.O. Karohta, Tehsil Bhoranj, District Hamirpur (H.P.) has moved an application before the undersigned under section 13(3) of Birth & Death Registration Act, 1969 and Section 9(3) of H.P. Birth & Death Registration Rules, 2003 alongwith affidavits and other relevant documents for entering date of birth i.e. 12-08-1965 could not be registered in record of Gram Panchayat Karohta.

Now, therefore by this proclamation, the general public is hereby informed that any person having any objection(s) for the registration of delayed date of birth of Deepa Devi d/o Hans Raj may submit their objections in writing or appear in person in this court on or before 20-11-2025 at 10.00 A.M., failing which no objection will be entertained after expiry of date.

Seal.

Sd/-
Executive Magistrate,
Bhoranj, District Hamirpur (H.P.).

**In the Court of Executive Magistrate (Tehsildar), Bhoranj,
District Hamirpur (H.P.)**

In the matter of :

Jeet Ram s/o Kanshi Ram, r/o Village Kakkar, P.O. Chandruhi, Tehsil Bhoranj, District Hamirpur (H.P.) . . Applicant.

Versus

General Public . . Respondent.

Application u/s 13(3) of Birth and Death Registration Act, 1969 and Section 9(3) of H.P. Birth and Death Registration Rules, 2003.

Whereas, Jeet Ram s/o Kanshi Ram, r/o Village Kakkar, P.O. Chandruhi, Tehsil Bhoranj, District Hamirpur (H.P.) has moved an application before the undersigned under section 13(3) of Birth & Death Registration Act, 1969 and Section 9(3) of H.P. Birth & Death Registration Rules,

2003 alongwith affidavits and other relevant documents for entering date of birth. 18-11-1993 which could not be registered in record of Gram Panchayat Kakkar.

Now, therefore by this proclamation, the general public is hereby informed that any person having any objection(s) for the registration of delayed date of birth of Jeet Ram s/o Kanshi Ram may submit their objections in writing or appear in person in this court on or before 20-11-2025 at 10.00 A.M., failing which no objection will be entertained after expiry of date.

Seal.

Sd/-
*Executive Magistrate,
Bhoranj, District Hamirpur (H.P.).*

**In the Court of Executive Magistrate (Tehsildar), Bhoranj,
District Hamirpur (H.P.)**

In the matter of :

Ashok Kumar s/o Kishor Lal, r/o Village Bahanwin, P.O. Bahanwin, Tehsil Bhoranj,
District Hamirpur (H.P.) . . Applicant.

Versus

General Public . . Respondent.

*Application u/s 13(3) of Birth and Death Registration Act, 1969 and Section 9(3) of H.P.
Birth and Death Registration Rules, 2003.*

Whereas, Ashok Kumar s/o Kishor Lal, r/o Village Bahanwin, P.O. Bahanwin, Tehsil Bhoranj, District Hamirpur (H.P.) has moved an application before the undersigned under section 13(3) of Birth & Death Registration Act, 1969 and Section 9(3) of H.P. Birth & Death Registration Rules, 2003 alongwith affidavits and other relevant documents for entering date of birth 16-08-1973 which could not be registered in record of Gram Panchayat Bahanwin.

Now, therefore by this proclamation, the general public is hereby informed that any person having any objection(s) for the registration of delayed date of birth of Ashok Kumar s/o Kishor Lal may submit their objections in writing or appear in person in this court on or before 20-11-2025 at 10.00 A.M., failing which no objection will be entertained after expiry of date.

Seal.

Sd/-
*Executive Magistrate,
Bhoranj, District Hamirpur (H.P.).*

**In the Court of Executive Magistrate (Tehsildar), Bhoranj,
District Hamirpur (H.P.)**

In the matter of :

Kamla Devi d/o Bohra Ram, r/o Village Bajroh, P.O. Badhani, Tehsil Bhoranj, District Hamirpur (H.P.) . . Applicant.

Versus

General Public . .Respondent.

Application u/s 13(3) of Birth and Death Registration Act, 1969 and Section 9(3) of H.P. Birth and Death Registration Rules, 2003.

Whereas, Kamla Devi d/o Bohra Ram, r/o Village Bajroh, P.O. Badhani, Tehsil Bhoranj, District Hamirpur (H.P.) has moved an application before the undersigned under section 13(3) of Birth & Death Registration Act, 1969 and Section 9(3) of H.P. Birth & Death Registration Rules, 2003 alongwith affidavits and other relevant documents for entering date of birth i.e. 03-03-1975 which could not be registered in record of Gram Panchayat Bajroh.

Now, therefore by this proclamation, the general public is hereby informed that any person having any objection(s) for the registration of delayed date of birth of Kamla Devi d/o Bohra Ram may submit their objections in writing or appear in person in this court on or before 20-11-2025 at 10.00 A.M., failing which no objection will be entertained after expiry of date.

Seal.

Sd/-
Executive Magistrate,
Bhoranj, District Hamirpur (H.P.).

**In the Court of Naib Tehsildar-cum-Executive Magistrate, Dhatwal at Bijhari,
Distt. Hamirpur (H.P.)**

In the matter of :

Santosh Kumar

Versus

General Public

Notice to General Public.

Santosh Kumar s/o Burfi Ram, Village Karha, P.O. Bijhari, Tehsil Dhatwal at Bijhari, Distt. Hamirpur (H.P.) has applied in this office for the entry of his date of birth which has taken place on 06-01-1965 but due to ignorance the same could not be entered in the record of Gram Panchayat Balh-Bihal. The applicant in support of the facts of the event has submitted the requisite documents and the same have been perused accordingly.

General public is hereby informed through this notice that if any person having any objection regarding the entry of date of birth of the applicant *i.e.* 06-01-1965, they can either in person or through counsel file their objections before the undersigned within 30 days from the issue of this publication, otherwise the matter shall be proceeded further accordingly.

Issued under my hand and seal of the court on 01-11-2025.

Seal.

Sd/-
*Naib Tehsildar-cum-Executive Magistrate,
Dhatwal at Bijhari, District Hamirpur (H.P.).*

**In the Court of Sub-Divisional Magistrate Exercising the Powers of Marriage Officer
Nadaun, District Hamirpur (H.P.)**

In the matter of:

1. Aman Sharma s/o Rajan Sharma, r/o Village Lahar Kotlu, Post Office Sudhial, Tehsil Nadaun, District Hamirpur (H.P.).
2. Ranjna Devi widow of Manish Kumar, r/o Village Saloa, Post Office Phakloh, Tehsil Jawalamukhi, District Kangra, H.P.

Versus

General Public

Subject.— Notice for Registration of Marriage under Special Marriage Act, 1954.

The above applicants have filed an application u/s 16 of Special Marriage Act, 1954 alongwith affidavits and supporting documents in the court of undersigned in which they have stated that they have solemnized their marriage on 24-09-2025 at Shiv Mandir at aiyen Da Ghata, Sub-Tehsil Manjeen, Distt. Kangra, H.P. and they are living as husband and wife since then, hence their marriage may be registered.

Therefore, the general public is hereby informed through this notice that if any person who have objection regarding this marriage can file the objections personally or in writing before this office on or before 27-11-2025 at 11.00 A.M. The objection(s) after 29-09-2025 at 11.00 A.M. will not be entertained by this office and then the marriage will be registered accordingly as per the law prescribed.

Issued on this 04-10-2025 under my hand and seal of this office.

Seal.

Sd/-
*Sub-Divisional Magistrate-cum-Marriage Officer,
Nadaun, Distt. Hamirpur (H.P.).*

**In the Court of Naib Tehsildar-cum-Executive Magistrate, Dhatwal at Bijhari,
Distt. Hamirpur (H.P.)**

In the matter of :

Bimla Devi

Versus

General Public

Notice to General Public.

Bimla Devi d/o Dhian Singh, r/o Village Balh-Patiyalan, Tehsil Dhatwal at Bijhari, Distt. Hamirpur (H.P.) has applied in this office for the entry of her date of birth *i.e.* 10-01-1970 but due to ignorance the same could not be entered in the record of Gram Panchayat Balh-Bihal. The applicant in support of the facts of the event has submitted the requisite documents and the same have been perused accordingly.

General public is hereby informed through this notice that if anyone has any objection regarding the entry of date of birth of the applicant they can either in person or through counsel can file their objections before the undersigned within 30 days from the issue of this publication, otherwise the matter shall be proceeded further accordingly.

Issued under my hand and seal of the court on 30-10-2025.

Seal.

Sd/-

*Naib Tehsildar-cum-Executive Magistrate,
Dhatwal at Bijhari, District Hamirpur (H.P.).*
